

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 248 of 2020

In the matter of:

State Tax Officer

....Appellant

Vs.

Ricoh India Ltd & Ors.

....Respondents

Present:

Appellant: Ms. Vishakha, Mr. Maulik Nanavati, Ms. Aastha Mehta and Mr. A. P. Mayee, Advocates

Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh, Advocates for Resolution Professional.
Mr. Kishnendu Datta, Mr. Prateek Kumar, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates for R-2 & R-3.

ORDER

11.02.2020: Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondents, returnable on 20th March, 2020. Let Requisites alongwith process fee, if not already filed, be filed by Tomorrow. If the Appellant provides email address of the Respondents, also notice be issued through email.

List the case 'for admission (after notice)' on **20th March, 2020** alongwith Company Appeal (AT) (Insolvency) No. 1471 of 2019.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/sr/rr